3. Discussion on the Resolution seeking approval for the continuance of the President's Rule in Punjab.

4. Discussion on the Motion for modification of the Emigration Rules, 1983.

5. Discussion on the Motion for modification of Illegal Migrants (Determination by Tribunals) Rules, 1984.

6. Discussion on Motion regarding the action of Governor of Andhra Pradesh in dismissing the Ministry headed by Shri N. T. Rama Rao, on the 21st August, 1984, after Question Hour.

7. Discussion on the statement made by the Minister of state for External Affairs regarding situation in Sri Lanka on the 21st August, 1984 at 4.30 p.m.

8. Further discussion regarding Approach to the Seventh Five Year Plan 1985-90 at 3.00 p.m. on 23rd August, 1984.

9. Discussion on the Resolutioh seeking approval for the continuance of the President's Rule in the State of Sikkim.

——

16.30 hrs.

DOWRY PROHIBITION (AMENDMENT) BILL.

MR CHAIRMAN : Now we go to the next item. Shri Jagan Nath Kaushal.

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI JAGAN NATH KAUSHAL) : I beg to move :

> "That the Bill to amend the Dowry Prohibition Act, 1961, be taken into consideration."

At this stage, I would confine myself to a few preliminary observations to give an idea as to the approach adopted by Government in dealing, through legislation, with the problem of dowry menace.

As I have mentioned in the Statement of Objects and Reasons attached to the Bill, the evil of dowry system has been a matter of serious concern to everyone in view of its ever-increasing and disturbing proportions. If I may say so, it is a national menace. How this menace is to be checked, curbed and eradicated is something which has to be viewed on a totally non-partisan and non-political basis.

I would like to assure the House that I will approach the matter with an open mind. Having said that I would also like to explain the approach Government has adopted in dealing with the evil of dowry menace and in formulating the present Bill.

As the Joint Committee of the Houses on the working of the Dowry Prohibition Act 1961 has rightly pointed out the existence of the dowry system is a social problem and the remedy therefor can be found by creating social awareness in the society. The evil cannot be eradicated unless social consciousness revolts against it every time and on every occasion. So far as a legislative solution for dealing with the evil is concerned, as Pandit Jawaharlal Nehru observed,

> "Legislation is necessary and essential so that it may give that push and have that educative factor as well as the legal sanctions behind it which help public opinion to be given a certain shape"

However, in seeking any legislative solution, care has to be taken to ensure that it does not become counter productive Any legislative solution to the problem cannot ignore the practical realities. If the

practical realities are ignored, the enforcement of the law would become difficult. As Justice P.B. Kukherjee of the Calcutta High Court observed in his Tagore Law Lectures, which heve been published under the title "New Jurisprudence", If the car of the society is in the neutral gear, pressing the accelerator by legislation would only produce noise.

What is the aspect of dowry which of menacing ? One has to keep in mind various situations involving what may be given has dowry. I am mentioning these situations only for drawing attention to the practical realities of the matter and the type of reaction which is likely to be generated with reference to each of these situations. Take the simple case of a person who is well off and who ,without any psessure or coercion, gives something of his own free volition at the time of the marriage of his only daughter, either to his daughter or to his son-in-law His natural reaction would be as to why he should be prevented from giving to his daughter what he can afford to, and what he would like to, give. He would also think as to why he should not consider the marriage day of his daughter as significant at least as her birthday.

Take, at the other extreme end, the case of a person who cannot afford to give but who is forced to give, to get his daughter married or to save his daughter who is already married from harassment. In this situation, the normal reaction that would arise is one of revulsion.

I have given these two extreme illustration only to bring out the difference between a situation which may not rouse a feeling of revolt in the common mind and a situation which would positively rouse a feeling of revolt. It is the situation involving the person who is not able to give and who is coerced to give, which represents dowry menace at its worst. I concede that for preventing this situation. i. e. the dowry menace at its worst, its would be helpful to prevent the giving of dowry in all cases. This is the basis on which the giving or taking of dowry has been made punishable under the Dowry Prohibition Act without regard to the means of the giver. This approach, as we all know, has failed. It is on account of this that the Government has been trying to adopt a different strategy. I must frankly confess that the recommendations of the Joint Committee, the articles which have appeared in the Press, views expressed at different forums on the subject have all helped in no small measure in enabling Government to approach the problem on the basis of a different strategy.

The strategy which Government has adopted is to concentrate through legislation on the evil where it is most felt, to attack the evil in its worst form, to prevent the recurrence of the evil in its worst forms. This strategy would automatically help in securing that the efforts to deal with the problem get a wider acceptance. It is precisely for this reason that dowry harassment has been made a specific offence and included in the general penal law of the country, namely, the Indian Penal Code. I am referring to the Criminal, Law (Second Amendment) Act, 1983, which was passed by Parliament towards the end of last year. I am happy to say that it has produced good results. The provisions of the new section 498A dealing with cruelty to married women are being resorted to very widely. One has only to see the daily newspapers. I won't go very far backwards. You see the *Times of India* of 13 th August 1984 which reports of two. persons who have been arrested under section 498A. The complaint was made by the harassed wife herself. See again the *Times of India* of August, 11, 1984 (two days earlier). This again refers to a complaint by the harassed wife and the arrest of the husband, mother-in-law and brother-in-law under section 498A of the Indian Penal Code. *Times of India* dated 10th August, 1984 mentions two other cases under section 498A.

I can take you backwards, but I do not want to waste the time of the House All that I would like to make out is that we have provided a very potent weapon for aiding the victim of dowry harassment. We

(Shri Jagan Nath Kaushal)

have through section 498A of the Penal Code struck and struck very effectively at the evil where it is most felt. These newspaper reports would help in rousing the consciousness of the public more and more with the passage of time.

In short, it is only by concentrating on areas where the legislation can make a real impact that we would be able to achieve the desired results. If we try to impose restrictions indiscriminately or impose restrictions which cannot be enforced or the enforcement of which would involve harassment and consequent reaction to the legislation, the legislation would become counter-productive. It is in this spirit that Government has considered the various recommendations made by the Joint Committee in formulating the present Bill.

The inention of the Government is to proceed by stages. The Criminal Law (Second Amendment) Act, 1983, which I have mentioned is the first legislative measure in the direction of dealing with dowry menace; the present is the second measure in the same direction Government is separately examining the feasibility of undertaking legislation for compulsory registration of marriages. Government has already taken a decision to introduce in this very session itself a Bill for the establishment of Family Courts. I am sure the legislation for Family Courts would help in creating a better climate.

To sum up :—

(1) The matter before the House should not be considered in a partisan spirit. Party considerations do not come into the picture.

(2) Government feels that an effective solution to such a deep rooted social evil as dowry can be only achieved through stages. At the first stage, we have to attack the evil in its worst from and concentrate on the tackling cases dowry harassment and preventing dowry harassment, and at the next stage, and that is the stage which the present Bill represents, we should aim at making the penal provisions and the procedures more stringent. Side by side, we have also to work in the direction of evolving the necessary infrastructure and machinery in the form of Family Courts, in the form of machinery for registration of marriages, in the form of family counsellors and welfare workers and step up increasingly the antidowry publicity.

I do not want to go into the merits of the provisions made in the Bill at this stage except to say that they are based to a large extent on some of the important recommendations made by the Joint Committee. I do not want to anticipate the objections which the hon. Members may have to the provisions as made in the Bill and also with reference to other matters to which the hon. Members may attach importance. I shall deal with any points which the hon. Members may raise in my concluding observations and, as I have already said, with an absolutely open mind.

MR. CHAIRMAN : Shri Mool Chand Daga.

श्री मूल चन्द डागा (पाली) : सभापति महोदय, आजकल हम जब भी अखबार उठा कर देखते हैं तो हमें यही हैडिंग नजर आता है - दुल्हन के सपने आग की लपटों में। हमारे विधि मंत्री जी ने भी पहले कहा कि कानून से कुछ नहीं होगा और सच बात भी है। इसको रोकने का तरीका कानून नहीं हो सकता। आपने आज जो कानून बनाया है, वह भी इम्पलीमेंट नहीं हो सकता। क्योंकि दहेज की प्रथा कई तरह से पैदा हुई है। मैं यहां उसके इतिहास में जाना नहीं चाहता। हमारी शिक्षा

और समाज का इसमें बहुत बड़ा योगदान है। हिन्दी के प्रसिद्ध लेखक प्रेम चन्द ने एक कहानी लिखी थी, उसका सार यह है कि जो लोग अपनी बेटियों के विवाह की कठिनाइयां भोग चुके होते हैं, वे ही अपने बेटों के विवाह के अवसर पर बिल्कुल भूल जाते हैं कि हमें कितनी ठोकरें खानी पड़ी थीं। ऐसे लोग जरा सी भी सहानुभूति नहीं रखते, बल्कि उन्होंने अपनी कन्या के विवाह के समय जो कष्ट उठाए थे, उसको चक्रवृद्धि ब्याज के साथ अपने बेटे के विवाह के अवसर पर वसूल करते हैं।

आज तो हमारे समाज में डाक्टर की अलग फीस है, इंजीनियर की अलग फीस हैं। यदि किसी का लड़का डाक्टर हो गया, या इंजीनियर हो गया तो उसकी फीस उसी के अनुसार बढ़ जाती है। उसकी समाज में प्रतिष्ठा बढ़ जाती है। जो शादी पर ज्यादा खर्च करता है, उसकी समाज में इज्जत और शान बढ़ जाती है। पंजाब और चण्डीगढ़ में तो जिसका विवाह शानो-शौकत वाला हो, उसकी इज्जत बहुत ज्यादा बढ़ती है। चण्डीगढ़ के लोग लम्बी-चौड़ी सड़कों पर नाचगाना, डांस करना खाना, तरह-तरह के भोजन और रंगीली रातें बहुत पसन्द करते हैं। मैं समझता हूं कि आजकल आपके पंजाब का असर देश के दूसरे इलाकों पर भी पड़ता जा रहा है और हमारे मारवाड़ियों में भी वही चीजें बढ़ती जा रही हैं। शादी-विवाह के समारोह पर ज्यादा से ज्यादा खर्चा करना और दहेज प्रतिष्ठा का सवाल हमारे समाज में बन गया है। आज के जमाने में खर्चा हम क्यों करते हैं, ताकि हमारी प्रतिष्ठा बढ़े। मुझे माफ करेंगे, हमारे बढ़े बढ़े नेताओं के मकानों पर, शादी के अवसर पर जो दिखावा मैंने देखा है, उससे हमारे मन को ठेस पहुंचती है। गांधी जी के अनुयायी, गांधी जी के रास्तों पर चलने वाले लोग शादी के अवसर पर दिखावे के कारण जो धनराशि खर्च करते हैं, वह आज प्रतिष्ठा का विषय बनती जा रही हैं। जिसकी हमारे समाज में प्रतिष्ठा है, वे सभी लोग चाहते हैं कि हमें शादी के अवसर पर अधिक से अधिक दहेज मिले। जबकि हमारे गांवों में किसी के यहां लड़कियां होने का मतलब होता है कि उसके ऊपर बहुत बड़ा वजन आ गया। आजकल किसी राजपूत की लड़की की शादी के अवसर पर जो दहेज देना पड़ता हैं, वह भगवान जानता है।

दहेज लेने और देने को रोकने के लिए पीछे एक ज्वाइंट कमेटी भी बनी थी और उनका भी यही कहना है कि यह बुराई कानून बना कर नहीं रोकी जा सकती। यह स्वंय उनका कहना है। इन डौरी बिल पर बनी ज्वाइंट कमेटी के चेयरमैन का कहना है। उन्होंने बताया कि एक करोड़ की दहेज ली। आखिर यह दहेज की प्रथा हमारे यहां कब से लागू है। क्या हमारे मन्त्री जी हमें बतायेंगे कि हर प्रान्त में दहेज विरोधी कानून लागू थे, सबसे पहले सिंध में लागू हुआ. उसके बाद दूसरे छोटे-मोटे प्रान्तों में लागू हुआ, लेकिन आज तक किसी को सजा नहीं मिली। अच्छा किया आपने कि इस कानून को अलमारी से सजा सजाया रहने दिया और किसी को सजा नहीं मिली। शायद आप इस कानून को भी बना कर किसी दूसरी अलमारी में सुरक्षित रखेंगे। क्यों कि कुछ कानून ऐसे होते हैं जिनका प्रयोग कहीं नहीं हाता सिर्फ वे कानून रहते हैं... (व्यवधान) में पांच बेटियों का बाप हूं, लेकिन मैंने कहीं दहेज नहीं दिया और न लिया। मेरे सब बच्चे इंजीनियर और डाक्टर हैं और मैंने किसी से दहेज नहीं लेना, मैं आपको कह देना चाहता हूं। किसी लड़के की शादी के अवसर पर भी दहेज नहीं लूंगा। कुछ चल गया, चल गया। लेकिन आजकल बात दूसरी हैं, और मंत्री महोदय ने अपने अनुभव के

(श्री मूल चन्द डागा)

आधार पर ठीक ही कहा है कि केवल कानून से यह कुप्रथा नहीं रुक सकती है।

गृह मंत्रालय में राज्यमंत्री(श्रीमती राम दुलारी सिन्हा) : इन्होंने एक पैसा नहीं लिया, आपको मालूम है ?

श्री मूल चन्द डागा : यह सामाजिक परिवर्तन से रुकेगी, कानून से नहीं। तीन तरह है दहेज हैं। हमारे यहां पहले सगाई होती है। उसको दहेज का पार्ट मानते हैं कि नहीं ? आपने लिखा है कि 25 रु० और 3 परसेंट खर्चा करेंगी इस जांइट कमेटी में आपने किसी बूढ़े को नहीं रखा, सारी औरतों को रख दिया दोनों सदनों की इन सासुओं के कारण कई बहुएं दुख पा रही हैं। सभापति महोदय, आप भी उस कमेटी की सदस्य थीं। ला मिनिस्टर ने सोचा कि सब महिलाओं को कमेटी में रख दो। और उन्होंने तो निर्णय ले लिया है कि बेटे की बहू रक्षा बन्धन के दिन अच्छी साड़ी पहन कर नहीं आयेगी तो घर में नहीं आएगी। सगाई में दहेज, इनके घर आये और हाथ जोड़े तो दहेज। इन औरतों ने तो यह कर रखा है देश में अपने घर की शोभा और इज्जत बढ़ाने के लिए। तो ज्यादा दोष महिलाओं का है।

श्रीमती राम दुलारी सिन्हा : वारगेनिंग आप लोग बाहर करते हैं।

श्री मूल चन्द डागा : रात को पतियों के कान आप लोग ही भरती हैं, चाबी घुमाती हैं।

सभापति महोदय : आप मानते हैं कि औरतें राज करती हैं ?

श्री मूल चन्द डागा : मैंने तो न्याय नहीं किया है, न कानून की बारीकीयां पढ़ी हैं, मुझे जब पता लगा कि आज यह बिल आ रहा है तब देखा कि यह काग्नीजेंबिल आफेंस होगा और आप सजा देंगे। तो सबूत कौन सा होगा ? सामाजिक क्रान्ति से ही यह कुव्यवस्था दूर होगी आचार्य विनोबा ने भाषण दिया था वह कौन युवक है जो दहेज नहीं लेगा ? भाषण और जोश अलग हैं। लेकिन पैसे की लक्ष्मी का तांडव सभी देखना चाहते हैं। आज समाज में पैसे की प्रतिष्ठा है और समाज के मूल्य गिरे हैं। आज समाज में मानवता, नैतिकता के मूल्यों की कीमत नहीं है, कीमत पैसे की है हमारे फाइनेन्स मिनिस्टर श्री एस०एम० कृष्णा बैठे हैं, ये जानते हैं पैसे की कीमत क्या है।

श्रीमती राम दुलारी सिन्हा : आपने अपने पुत्र की शादी में जो लोगों को खिलाया था, उसमें कितने पैसे खर्च होते हैं ?

सभापति महोदय : वह तो ऐसे भी खिला सकते हैं यह राजस्थान की प्रथा है।

श्री मूल चन्द डागा : आपने मेहरबानी कर दी, आपने आंकड़े बताए हैं कि कितनी बहुएं जली हैं, आपने खुद ही उत्तर दिया। मैं जानना चाहता हूं कि कितनी सासुओं को या और लोगों को सजा हुई है ?

मेरा कहना यह है कि इसमें सामाजिक क्रान्ति आनी चाहिये। श्रीमती रामदुलारी सिन्हा जैसे बड़े बड़े नेताओं के भाषण इस बारे में होंगे तो समाज में क्रान्ति आयेगी तो हम मान लेंगे। आपका कानून तो सख्ती करेगा नहीं और न दहेज प्रथा को रोक सकेगा। यह हमेशा से चली आई है। आज तो मुसलमानों में भी दहेज प्रथा हो गई, पहले नहीं थी। पारसियों में भी दहेज लेने लगे हैं, यह सब जगह घुस गई है क्योंकि यह समाज का अंग बन गया है।

श्री चिरंजी लाल शर्मा (करनाल): यह बनियों ने शुरु की है ।

श्री मूल चन्द डागा : हमारे ब्राह्मण देवताओं, आप तो न लो । आप तो शादी के के समय में ले लेते हैं, देने दिलाने में लेते हैं । आपको दोनों तरफ फायदा है । ब्राह्मण तो बहुत बड़े हैं, उनको दहेज लेने में फायदा दिलाने में फायदा । इसलिए मैं क्षमा मांगता हूं, आपने सही बात कह दी कि समाज में क्रांति आएगी तभी यह हो सकेगा ।

* SHRIMATI JAYANTI PATNAIK (Cuttack) : Madam Chairman, I would like to apeak in my own Language.

I rise to speak a few words on the Dowry Prohibition (Amendment) Bill, 1984. The original Bill was pased in the year 1961. I am glad that the hon. Minister has made efforts to eradicate the deeprooted evil of the society by bringing forward this amendment to the Dowry Prohibition Bill of 1961. In the beginning the practice of giving dowry was meant to help a newlywed couple to set an independent establishment with ease. However, with the passage of time this practice, instead of providing a boon to the newly married, led to the disruption of marital harmony. Never before have the demands for dowry been so insistent and so widespread. Today we find that not a single day passes when the newspapers do not give the news of the death of brides, cither by murder or suicide. In Delhi a woman is burnt almost in every 12 hours. The incidents of such deaths have led to the demand for a change in dowry Prohibition Act of 1961 which is frequently violated and differently interpreted for certain inherent lacunae and for this the amended Bill was introduced in Parliament in 1980. It was sent to the Joint Select Committee to give their opinion on it. The Committee went around the country to elicit public opinion. But what I find is that the amended bill succeeds only marginally.

Madam, the amendment bears the stamp of buroaucratic drafting. The members of the Joint Committee toured all over the country to elicit public opinion. But I am sorry that the high hopes of the witnesses have not been reflected properly in this amended bill. This Bill falls short of the expectation of the Parliamentary Committee, whose labour for two years has been under valued. It indicates how the public opinion can be neglected. Of course, the proposed amendment brings about some measures for the eradication of the dowry evil from the society. The stringent punishment alone which has been provided in this amendment bill is not sufficient. The deep rooted social evil needs some other measures and suggestions to over come the lacural of 1961 Bill

Now, coming to the definition of the Bill I am to Say that the definition is improperly worded. The framers of the amendment have failed to understand that dowry demands are made not only in connection with marriage, they continue long after the event is over, for example, the various ceremonies in the first year of marriage, the birth of the children and at every major festivals for years after the marriage. I said that the married women are looked after by the 1983 Criminal Law Amendment Act. It states that a person can be convicted for cruelty to a married woman one of the definition of cruelty being coersion to meet any 'unlawful demand' for property, or valuable security, As for the provisions made in 1983 Criminal Law Amendment Act, where amounts to cruelty and a person making demand, can be convicted. In other words it has admitted that married women are harssed for dowry Why then these subsequent dowry demands are not included in the definition of dowry which is designed to prohibit dowry demands?

Now, I would like to refer to section 2 of this Bill. In section 2(a) it is said, I quote :

"For the words as consideration for the marriage of said parties, but does not

* The original Speech was delivered in Oriya.

(Smt. Jayanti Patnaik)

include", the words" in connection with the marriage of the said parties, but does not include" shall be substituted ;

"So the substitution of the word" in connection with the marriage" is not warranted. Simple omission of consideration" would have served the purpose. This present change as provided in the amendment hardly improves the situation as far as the bride and her parents are concerned, because the husbands or his family insisted on dowry demand like car, refrigerator, record player, video, cassette record player is not easily established. Though the amending legislation has tried to broaden this scope and nature of dowry by more explicitly defining dowry, it still is not enough to bring the offenders to book. After the amendment the greedy or unscrupulousl husband and his parents may change "demand" in connection with marriage into "request" after the marriage is solemnised or before it. The earlier difficulty as found in the Act of 1981 of actually proving a distinct link between a dowry demand and event of marrige remains in the present Bill also. Hence the ticklish question of definition of dowry has remained unsolved even after passing the new amending legislation.

Madam, the Joint Committee had made some recommendation to be incorporated in section 2. It had recommended to limit the marriage expenses and gifts. by providing ceiling on the income of the parents of the bride. Unfortunately, this has not been incorporated in the amending bill of 1984. This is very much necessary becauce in the name of pomp and grandeur the marriage expenses and gifts also go on increasing and this leads to more and more demands.

Then I would like to refer to section 3, sub-section 2. Sub-section 2, (b), last para says, I quote:

> "provided further that where such presents are made by or on behalf of tha brides or any person related to the bride, such presents are of a customary nature and the value thereof is not excessive having regard to the financial status of the person by whom, or on whose behalf, such presents are given."

I would like to say that in the present amending bill, such presents which are of customary nature are not to be called dowry. Bat I want to say that instead of plugging the loopholes, it creates scope for furtherence of the practice more oponly thereby resulting in more crimes against the women. Moreover, the same sub-section says that the presents which are of customary nature and the value thereof is not excessive" having regard to the financial status of the person by whom such presents are given cannot be called dowry. What then would be dowry ? It is not clearly explained as to who will decide this "excessive". The provision for enlisting the presents is welcomed. Uniform rules should be made with arrangement for registration of the documents containing the lists. It should be made clear with whom the lists should be kept. This welcome measure invites automatically registration of marriage which shall be is Corporated.

Now, I would like to refer to section 4 of this Bill. In section 4 'demand' should have been explained, otherwise it depends upon the interpretation or decision of the courts or judiciary. The Committee had made some recommendations to incorporate those recommendations in section 4 (a) and (b) of this Bill. But it is regrettable that these recommendations have been omitted. This should not have been omitted at any cost. However, I am glad that in section 6 of the present Bill the recommendations of the Committee have been duly incorporated. Transfer of property or presents to the bride by the bride groom is good, but there is no mention of the implementation technique and the squad to take care of such things. In this context I would like to refer to an Act passed by Orissa Legislative Assembly in 1976. In this act where the women is deprived of conjugal rights on account of dowry demand is taken care of and the provision has also been made to convict the husband. Similar provision should also have been made in the amended bill.

Provision has been made in this Bill for giving stringent punishment to the person domanding dowry, but there is no mention in this Bill about the enforcement agency. I would like to lay emphasis on the consitution of family courts. I am glad the hon. Minister has said that the Government would bring in further legislation for the constitution of family courts to deal with the dowry matters. Though he had said that there is a need for it, yet the provisions do not permit clear and detail investigation of such crimes, for which woman are subjected in the ordinary courts and this makes the detail investigation of crimes against women very difficult. In the absence of family courts special courts may function and speedy trial may be introduced for doing justice to the aggrieved party.

The Committee had suggested that probation officers should be stationed in every district. Non official agencies to advise and provide direction in dowry matters must also be set up. All such offences relating to other supporting Bills also should also be tried in family courts.

MR. CHAIRMAN : Shrimati Jayanti Patnaik, you have already made a long speech.

SHRIMATI JAYANTI PATNAIK : I am concluding Sir.

SHRI CHINTAMANI JENA : Sir, please allow her to speak.

MR. CHAIRMAN : She has taken long time.

SHRIMATI JAYANTI PATNAIK : Sir, who is there to speak. It is such an important legislation. Please allow me few more minutes.

I have also to say a word about section 7 of this Bill. Section 7, sub-section I (b) (ii) says I quote :

"a complaint by the person aggrieved by the offence or a parent or other relative of such person, or by any recognised welfare institution or organisation."

In this context I would like to suggest that here a complaint lodged by a neighbour or a gentleman of good repute and standing and also by welfare institutions not recognised by the Centre or the State Government may be taken into consideration by the court, keeping in view the ignorance of our people and dearth of recognised welfare institutions or organisations in the interior rural areas.

As regards section 8, it could have been made non-bailable and compoundable as recommended by the Committee.

I would again like to say about enforcement machinery. Some provisions should have been made in this Bill about that. I am sorry the Bill is silent on those issues. The Committee had also taken care to putforth various recommendations like appointment of Dowry Prohibition officer, Establishment of advisory board, opening of grievances cell and appointment of more women police and investigating officer, establishment of family courts and consultation centre etc. It would have been better if all these issues are incorporated in the present Bill General recommendations of Joint Committee from 1 to 19 should have been taken care of.

Sir, I am glad that the Government has brought before this House the Dowry Prohibition Bill to cradicate evil of dowry from the society, This Bill with many other suggestions on I mentioned will go a long way in helping the women who are harassed for no fault of theirs. I congratulate the hon. Minister for having made such laudable efforts in bringing this piece of legislation. With these words. I support the Bill and thank you very much for having given me the opportunity to speak.

श्रीमती शालिनी वी० पाटिल (सांगली) : सभापति महोदय, सन् 1961 में एक कायदा बनाया गया जो कि बहुत आवश्यक था, समाज में डाउरी सिस्टम को बंद करने के लिये। कुछ साल तक उसका पालन किया गया। बाद में यह महसूस किया गया कि इसमें कुछ संशोधन की आवश्यकता है, इसमें कुछ कमियाँ हैं। इन कमियों को दूर करना बहुत आवश्यक है। प्रथा डाउरी बहुत गलत है और आज महिला पुरुष पर दोष लगाए या पुरुष महिला पर दोष लगाये, इससे काम नहीं होगा। समाज में विचारों को परिवर्तन करने की बात है। कुछ लोगों का कहना है कि कानून से कुछ नहीं होता। यह ठीक है कि सिर्फ कानून से कुछ नहीं होता लेकिन कानून नहीं होगा तो बिल्कुल कुछ नहीं होगा। कुछ काम कानून की मदद से होगा और कुछ समाजसेवी लोग, कार्यकर्ता लोग समाज में जाकर इसके लिये प्रयत्न करेंगे। इन दोनों तरीकों से काम किया जाना आवश्यक है। इन दोनों तरीकों से समाज की इस गलत प्रथा को समाप्त करने का काम हो सकता है। मैं मंत्री महोदय को धन्यवाद देती हूं कि वे इसको सदन में लाये हैं। उन्होंने इन कमियों को बहुत अच्छी तरह से समझ लिया है। जो प्रस्ताव उन्होंने रखा है, उसका मैं हार्दिक समर्थन करता हूं और विनती करती हूं कि यह बिल इन संशोधनों के साथ पास कर दिया जाए।

श्री पी. नामग्याल (लद्दाख) : माननीय सभापति जी, डावरी प्रोहीबिशन अमेंडमेंट बिल जो मंत्री जी ने प्रस्तुत किया है, इसका मैं हार्दिक समर्थन करता हूं, मैं समझता हू महज कानून लाने से डावरी को खत्म नहीं किया जा सकता। जब तक लोगों में यह जागृति पैदा न की जाये कि डावरी लेना और देना दोनों गलत है, तब तक कुछ नहीं हो सकता दहेज की बुराई को स्कूल्स और कालजेस में कम्पलसरी सबजेक्ट्स के तौर पर इसको इन्ट्रोड्यूस किया जाना चाहिए। ताकि बच्चों का बचपन से ही ब्रेन-वाश किया जा सके कि दहेज लेना और देना यह चीज बहुत बुरी है। मेरे ख्याल में ब्रेन-वाश करना मुश्किल बात नहीं होगी। मिसाल के तौर पर कम्युनिस्ट कन्ट्रीज में सदा ईश्वर और भगवान का नाम इस तरह से ब्रेन-वाश कर दिया कि वहां के जवान लोग कहते हैं कि खुदा और ईश्वर क्या चीज है ? उनके दिमाग में यह बात नहीं है। लेकिन हमारा सिस्टम ऐसा है कि उस तरह से ब्रेन-वाश नहीं किया जा सकता। लेकिन जो तालीम स्कूल और कालेज में है, उस दिशा में विचार करने की सख्त जरूरत है। हमारे देश में ज्यादा इलाके ऐसे हैं, जिनको सिविलाइज्ड कहा जाता हैं और हम पहाड़ी और ट्राइबल एरिया में रहने वालों को बैकवर्ड कहते हैं। लेकिन मैं एक बात बता देता हूं कि कुछ चीजों में हम लोग सिविलाइज्ड लोगों से आगे हैं। खासतौर से डावरी का हमारे इलाके में नामो-निशान नहीं है। लड़की वालों के घर लड़के वाले जाते हैं। हमारे यहां आपकी तरह नहीं हैं कि लड़की वाले घर घर जाये।... (व्यवधान) थोड़ा बहुत ही समान जेवर वगैरह हमारे यहां देते हैं और न भी दें तब भी जरूरी नहीं होता है। कुछ स्कार्फ या छंग लेकर जाना पड़ता है। मैं समझता हूं आप लोगों को हमारे यहां से सबक लेना चाहिये। इस सिस्टम को किसी भी तरीके से खत्म करना चाहिये। लोगों को कहा जाये कि यह अच्छी बात नहीं है शादी के लिये जो कम्पलसरी रजिस्ट्रेशन की बात आपने की है, वह अच्छा है। यह जरूरी है और इससे भी शायद कुछ मदद मिल सके। मैं यह भी समझता हूं कि जो लोग ऐसे औफेंस कमिट करते हैं, उनके लिये भी उसी तरह की सजा का प्रावधान होना चाहिये, जैसा कि कल हमने इसी हाउस में

स्पेश्यल कोर्टस स्थापित करने वाले बिल में प्रावधान किया है । इस मामले में भी हमें स्पेश्यल कोर्टस स्थापित करनी चाहिए और जो भी डौरी के आफेंस कमिट करें, उन कोर्टस में उनका ट्रायल हो और वह ट्रायल भी स्पीडी होना चाहिये ताकि इस बुराई को सोसायटी से खत्म किया जा सके ।

इसके अलावा नौकरी देने के लिए कुछ प्रिफरेंस देने के बारे में कुछ इन्सेन्टिव देने के बारे में भी आपको सोचना पड़ेगा । जो वालेंटरीली कोई यंग मैन दहेज के बिना शादी करना है, यदि वह नौकरी में है तो उसको कोई इंसटिव मिलना चाहिए, प्रोमोशन वगैरह का प्रोवीजन हो, उसको हाउसिंग एलाटमेंट में तरजीह मिलनी चाहिये या प्लाट एलाटमेंट में प्रिफरेंस मिलना चाहिए । इस तरह की कुछ चीजें आपको रखनी चाहिए जिससे की डौरी की बुराई को खत्म किया जा सके ।

इन चन्द अल्फाज के साथ, आपका ज्यादा वक्त न लेते हुये इतना ही कहना चाहता हूं कि आपने जो बिल पेश किया है, बहुत ठीक वक्त पर लाया है और इसमें दहेज की बुराई को रोकने के लिये काफी स्ट्रिन्जेंट मैयर्स रखे गए हैं जिनके जरिये हम इस मिनेस को खत्म करने में कामयाब हो सकते हैं, इसके साथ मैं इस बिल का समर्थन करता हूं ।

پڑتا ہے۔ میں سمجھتا ہوں آپ لوگوں کو ہماسے یہاں سے سبق لینا چاہیئے۔ اس سسٹم کو کسی بھی طریقے سے ختم کرنا چاہیئے۔ لوگوں کو کہا جائے کہ یہ اچھی بات نہیں ہے۔ شادی کے لیے جو کمپلسری رجسٹریشن کی بات آپ نے کی ہے وہ اچھا ہے۔ یہ ضروری ہے اور اس سے بھی شاید کچھ مدد مل سکے۔ میں یہ بھی سمجھتا ہوں کہ جو لوگ ایسے آفینس کمٹ کرتے ہیں ان کے لئے بھی اسی طرح کی سزا کا پراوِدھان ہونا چاہیئے جیسا کہ کل ہم نے اسی ہاؤس میں اسپیشل کورٹس ستھاپت کرنے والے بل میں پراوِدھان کیا ہے۔

اس معاملے میں بھی ہمیں اسپیشل کورٹس استھاپت کرنی چاہیئے اور جو بھی ڈوری کے آفینس کمٹ کرے ان کورٹس میں ان کا ٹرائل ہو اور وہ ٹرائل بھی اسپیڈی ہونا چاہیئے تاکہ اس برائی کو سوسائٹی سے ختم کیا جا سکے۔

اس کے علاوہ نوکری دینے کے لئے کچھ بریف رینس دینے کے بارے میں کچھ انسینٹیو دینے کے بارے میں بھی آپ کو سوچنا پڑے گا۔ جو والینٹریلی کوئی ینگ میں دہیج کے بنا شادی کرتا ہے یدی وہ نوکری میں ہے تو اس کو کوئی انسینٹیو ملنا چاہیئے۔ پروموشن وغیرہ کا پراویژن ہو۔ اس کو ہائر سٹنگ ایلاٹمنٹ میں بریف رینس ملنا چاہیئے۔ اس طرح کی کچھ چیزیں آپ کو رکھنی چاہیئے جس سے کہ ڈاوری کی برائی کو ختم کیا جا سکے۔

ان چند الفاظ کے ساتھ آپ کا زیادہ وقت نہ لیتے ہوئے اتنا ہی کہنا چاہتا ہوں کہ آپ نے جو بل پیش کیا ہے بہت ٹھیک وقت پر لایا ہے۔ اور اس میں دہیج کی برائی کو روکنے کے لیے کافی اسٹرنجینٹ میئرس رکھے گئے ہیں جن کے ذریعہ ہم اس مینس کو ختم کرنے میں کامیاب ہو سکتے ہیں۔ اس کے ساتھ میں اس بل کا سمرتھن کرتا ہوں۔

شری پی۔ نام گیال (لداخ): ماننیے سبھاپتی جی۔ ڈاوری پراہیبیشن امینڈمینٹ بل جو منتری جی نے پرستت کیا ہے اس کا میں ہارد کی سمرتھن کرتا ہوں۔ میں سمجھتا ہوں محض قانون لانے سے ڈاوری کو ختم نہیں کیا جا سکتا۔ جب تک لوگوں میں یہ جاگوتی پیدا نہ کی جائے کہ ڈاوری لینا اور دینا دونوں غلط ہیں۔ تب تک کچھ نہیں ہو سکتا۔ دہیج کی برائی کو اسکولس اور کالجس میں سپلیمنٹری سبجیکٹس کے طور پر اس کو انٹروڈیوس کیا جانا چاہیئے تاکہ بچوں کا بچپن سے ہی برین واشنگ کیا جا سکے دہیج لینا اور دینا چیز بہت بری ہے۔ میرے خیال میں برین واشنگ کرنا مشکل کام نہیں ہوگا۔ مثال کے طور پر کمیونسٹ کنٹریز میں خدا اور ایشور اور بھگوان کا نام اس طرح سے برین واشنگ کر دیا گیا کہ وہاں کے جوان لوگ کہتے ہیں کہ خدا اور ایشور کیا چیز ہے۔ ان کے دماغ میں یہ بات نہیں ہے۔ لیکن ہمارا سسٹم ایسا ہے کہ اس طرح سے برین واشنگ نہیں کیا جا سکتا۔ لیکن جو ایجوکیشنل اسکول اور کالج میں ہے اس دشا میں وچار کرنے کی سخت ضرورت ہے۔ ہمارے دیش میں زیادہ علاقے ایسے ہیں جن کو سو لائزڈ (Isolated) کہا جاتا ہے اور ہم پہاڑی اور ٹرائبل ایریاز میں رہنے والوں کو بیک ورڈ کہتے ہیں۔ لیکن میں ایک بات بتا دیتا ہوں کہ کچھ چیزوں میں ہم لوگ سو لائزڈ لوگوں سے آگے ہیں۔ خاص طور سے ڈاوری کا ہمارے علاقے میں نام و نشان نہیں ہے۔ لڑکی والوں کے گھر لڑکے والے جاتے ہیں۔ ہمارے یہاں آپ کی طرح نہیں کہ لڑکی والے گھر گھر جائیں۔

(انٹروپشنز) تھوڑا بہت ہی سامان زیور وغیرہ ہمارے یہاں دیتے ہیں۔ اور نہ بھی دیں تب بھی ضروری نہیں ہوتا ہے۔ کچھ اسکارف یا چھنگ سے کہ جانا

श्री सुन्दर सिंह (फिल्लौर) : सभापति जी, जहां तक इस बिल का ताल्लुक है, मैं इसका समर्थन करता हूं इसलिए कि समथिंग इज बैटर देन नथिंग लेकिन जब जब मैं अखबारों यह पढ़ता हूं कि फलां लड़की दहेज न मिलने की वजह से सड़कर मर गई, उसका दोष मैं समाज पर डालता हूं। हमारी सोसायटी इतनी अस्सहाय क्यों हो गई, जिसमें लड़कियां और बहुएं जलाकर मार दी जाती हैं। ऐसा सिर्फ हिन्दुओं की लडकियों के साथ ही होता है। उसका कारण यह है कि हिन्दु लोग सबसे ज्यादा लालची हैं और हमारे अंदर यह कमजोरी है। हमारे अंदर ऐसी भावना घर कर गई है कि हम इंसान को इंसान नहीं समझते। हिन्दुओं में कोई हमदर्दी की भावना नहीं पाई जाती इनमें आपस में भी कोई हमदर्दी नहीं रही। यही कारण है कि इस जाति की सबसे ज्यादा लड़कियां मर जाती हैं।

आप किसी भी दूसरी जाति में देख लीजिये शैड्यूल्ड कास्टस तक में लड़कियां कभी दहेज न मिलने के कारण नहीं मरीं। मुसलमानों सिक्खों या किसी भी दूसरी कौमों में कभी नहीं मरतीं। इस बुराई को हम लोग कानून के जरिए नहीं हटा सकते। इसके लिय हमें लोगों में दर्द पैदा करना होगा कि जिस सोसायटी में लड़की मरती है, उस का बाइकाट कर दिया जाये। जिस सोसायटी में लड़कियों के प्रति चार्म नहीं, उसका बाइकाट करना अच्छा है।

जब कहीं कोई लड़की इस तरह मरती है तो मन को कितना दुख होता है जिस सोसायटी की लड़कियां ऐसे मरती हैं, मैं उसको सोसायटी नहीं मानता। वह क्या सोसायटी है? हिन्दुओं में सबसे ज्यादा इस मिनेस का होना ये साबित करता हैं कि हम पैसे को बहुत ज्यादा महत्व देते हैं और उसको ही ज्यादा से ज्यादा हासिल करना चाहते हैं। हम दूसरी तरफ कुछ नहीं देखते। ऐसे समाज का हम बहिष्कार क्यों न करदें। उस आदमी को ही क्यों न मार दें जो इस तरह लड़कियों को मारता है। ऐसे आदमियों में मानवता के लिये कोई प्यार नहीं होता, उनका मतलब सिर्फ पैसे से होता है। वैसे हमने पीछे कई कानून बनाये, लैंड रिफार्मस का कानून बनाया जितने कानून बनाये हैं, जो लोग बड़े जमींदार हैं सब पैसे से प्यार करते हैं हमारी सोसाइटी में और कोई हमारी स्कीम नहीं चलने देते। हरिजनों का भी इन्होंने सत्यानाश कर दिया हैं। पहले कहा लैंड रिफार्म करेंगे, सब को जमीन देंगे, लेकिन किसी को भी नहीं दी। इसलिए इनके दिल में दर्द होना चाहिये। अगर किसी की लड़की मर जाए तो इनको समझना चाहिये कि हमारी लड़की मर गई है। और जो ऐसा न समझे, या जिसने किसी दूसरे की लड़की को मारा है उसका समाज को बायकाट करना चाहिये। माननीय डागा ते ठीक ही कहा कि यह समस्या कानून से ठीक नहीं होगी। किसी की लड़की मर जाये और उसे दर्द न हो वह इन्सान नहीं है।

मैं पंजाब में गया था तो सुरेन्द्र नाथ जो वहां ऐडवाइजर है उसको कहा कि तुम ऐडवाइजर बन जाओ या गवर्नर बन जाओ तुम कभी काम नहीं करोगे। दूसरे को मिला वह कहने लगा चौधरी साहब मैं काम करूंगा। तो हिन्दु हिन्दु का काम नहीं करता है। पंजाब में जो हिन्दु लीडर हैं वह आपस में लड़ते रहते हैं अपने कौज के लिये सारी कौम का सत्यानाश कर देंगे इसलिये हिन्दु जाति की जो सोसाइटी है इसने सारी दुनिया का सत्यानाश कर दिया। यह पैसे के सिवाये कुछ नहीं करते है।

जो कानून आपने बनाया है ठीक है, लेकिन लोगों को हमदर्दी होनी चाहिये। जब कोई लड़की मर जाए तो हर आदमी को सोचना

(श्री सुन्दर सिंह)

चाहिए कि इस कुप्रथा को ठीक करना है तभी यह समस्या हल हो सकती है वर्ना नहीं।

— —

17.27 hrs.

(SHRI F.H. MOHSIN *in the Chair*).

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI JAGAN NATH KAUSHAL) : I am thankful to the hon. Members who have taken part in the debate. Almost all of them have supported the measure. This is true that each Member has emphasised one fact-i.e. mere passing of law or by making it a little more stringent the evil of dowry will not go. I fully share their sentiments and therefore, I appeal to the young men and young women of this country to rise up against this evil. Unless they take a vow, unless they take an oath that they will not marry where the dowry system prevails, by more passing of laws the evil shall not Vanish. Therefore, social awareness has to be created. But along with that, as stated by Pandit Jawaharlal Nehru whom I quoted law has also to keep pace with the aspirations of the society. A point was made, by an hon. Member why we have not accepted the suggestion of the Joint Committee with regard to the definition of dowry. The Joint Committee was of this view that from the definition of the dowry the words as consideration for the 'marriage' should be omitted. It is because they were of this view that it is very difficult to prove that whatever properties are given are given in consideration of marriage because the giver does not come forward. Otherwise also, "consideration" has got a technical meaning so far as the courts are concerned Therefore, they suggested that this phrase should be taken out. The Government has more or less agreed with them but has substituted a phrase "in connection with marriage". The reason is that there has to be a nexus between "marriage" and "property or valuable security" that is being given. Without a nexus, the definition becomes much too wide and drastic and this has been accepted by the Committee itself. Therefore, the amendments which the Government has brought forward serve the purpose better. It makes the things clearer. And all other recommendations regarding making the provisions of the Bill more effective, more stringent have been accepted and the two very important amendments which have been accepted are this : We are bringing the Family Courts Bill so that the infrastructure which was not existing till today will be there. One very significant step taken in the Bill is that all the properties which will be given at the time of marriage will be entered into a list.

Therefore, all these provisions will certainly help in trying to reduce the menace of dowry, if not completely banish it. I, therefore, commend to the House to pass this Bill.

MR. CHAIRMAN : The question is :

"That the Bill to amend the Dowry prohibition Act, 1961, be taken into consideration".

The motion was adopted

CLAUSE-2 COMMENCEMENT

MR. CHAIRMAN : There are several amendments. I don't know whether the Movers are present, here. I will call one by one.

Shrimati Pramila Dandavate — not present

Shri Atal Bihari Vajpayee — not present

SHRI ATAL BIHARI VAJPAYEE (New Delhi) : I am very much present here.

MR. CHAIRMAN : Are you moving your amendment ?

SHRI ATAL BIHARI VAJPAYEE : Yes, I move.